

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
AABAN APPARELS AND REALCON PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/S AABAN APPARELS AND REALCON PRIVATE LIMITED
2. Date of incorporation of corporate debtor	15/10/2010
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17291MH2010PTC209067
5. Address of the registered office and principal office (if any) of corporate debtor	UNIT NO. 6, GROUND FLOOR, KAMATH INDUSTRIAL ESTATE OPP. SIDDHI VINAYAK TEMPLE, MUMBAI, Maharashtra, India, 400025
6. Insolvency commencement date in respect of corporate debtor	February 07, 2024, (Information received on 09-02-2024)
7. Estimated date of closure of insolvency resolution process	August 05, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sandeep Jawaharlal Singhal IBBI/IPA-001/IP-P00519 /2017-2018/10920
9. Address and e-mail of the interim resolution professional, as registered with the Board	313/314, GiriShikhar CHS, Plot No. 88-91, Opposite Goenka Hall, J B Nagar, Andheri (east), Mumbai - 400059. Email:sandeepjsinghal@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	313/314, GiriShikhar, Plot No. 88-91, Opposite Goenka Hall, J B Nagar, Andheri (east), Mumbai 400059. Email:aabancirp@gmail.com, sandeepjsinghal@hotmail.com
11. Last date for submission of claims	February 23, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, as per the information available at this point of time
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Aaban Apparels and Realcon Private Limited on February 07, 2024.**

The creditors of **M/s Aaban Apparels and Realcon Private Limited**, are hereby called upon to submit their claims with proof on or before **February 23, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorised representative of the class [specify class] in Form CA. (NA, as per the information available at this point of time)

Submission of false or misleading proofs of claim shall attract penalties.

**Sandeep Jawaharlal Singhal**

Interim Resolution Professional

IBBI Reg. No. IBBI/IPA-001/IP-P00519/2017-2018/10920

Address: 313/314, GiriShikhar CHS, Plot No. 88-91,

Opposite Goenka Hall, J B Nagar, Andheri (east), Mumbai - 400059

AFA Valid upto: November 29, 2024

Date: February 12, 2024

Place: Mumbai

